

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 102

New IA/2049/ND/2024 in IB/204/ND/2021

IN THE MATTER OF:

Union Bank of India	...	Applicant
Versus		
M/s. Supertech Ltd.	...	Respondent

Under Section 7 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 01.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant/RP : Mr. Somdutta Bhattacharyya,
Ms. Kiran Sharma, Advocates

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/2049/ND/2024

Learned Counsel for the Resolution Professional is present through video-conferencing. Heard. Order stands reserved in IA/2049/ND/2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**